

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00854/2017
Chandigarh, this the 04th day of September, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

- ...
1. Devinder Kumar, Aged 55 years S/o Sh. Madan Mohal Lal, working as Senior Assistant, Printing & Stationery Department U.T., Sector 18, Chandigarh, Group 'C'.
 2. Raj Kumar, aged 52 years s/o Late Sh. Kishori Lal, Senior Assistant, Printing & Stationery Department, U.T. Sector 18, Chandigarh Now working as Section Officer, O/o Chandigarh Housing Board, Sector 9, Chandigarh.
 3. Mohinder Kumar, Aged 57 years S/o Late Sh. Hari Chand, working as Senior Assistant, O/o Printing & Stationery Department, U.T. Sector 18, Chandigarh.
 4. Indu Sharma, aged 49 years, D/o Sh. Sham Sarup Sharma, W/o Sh. Rajeev Kohli, Senior Assistant, Printing & Stationery Department, U.T. Sector 18, Chandigarh, now working in the office of L.R. U.T. Chandigarh.
 5. Mona Sharma, aged 52 years, D/o Sh. Kewal Krishan Lakhpal, W/o Sh. Pawan Kumar Sharma, Senior Assistant, Printing & Stationery Department U.T. Sector 18, Chandigarh, now working in Estate Office, U.T. Sector 17, Chandigarh.

....Applicants

(Present: Mr. R.K. Sharma, Advocate)

Versus

1. Union of India through Secretary to Government of India, Ministry of Home Affairs, Ministry of Home Affairs, New Delhi – 110011.
2. Secretary Personnel, Chandigarh Deluxe Building, Sector 9-D, U.T. Chandigarh.
3. Union Territory, Chandigarh through Advisor to the Administrator, Union Territory, Sector 9, Chandigarh.
4. Secretary, Printing and Stationery, Chandigarh Administration, U.T. Secretariat, Deluxe Building, Sector 9-D, Chandigarh.

5. Controller, Printing and Stationery, Chandigarh Administration, U.T. Secretariat, Deluxe Building, Sector 9-D, U.T. Chandigarh.
6. Beena Kumari, D/o Sh. Sadhu Ram, W/o Sh. Parkash Chand, Senior Assistant, Printing & Stationery Department U.T. Sector 18, Chandigarh.

.....

Respondents

(Present: None)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. MA No. 060/01397/2019 has been filed by the applicants to withdraw the present O.A., at this stage, with liberty to file a fresh one on the same cause of action, if need arises.
2. Heard.
3. Learned counsel submitted that the applicants are likely to get promotion on their turn, on the basis of present seniority list, but the respondents are not able to convene a DPC due to the interim order granted by this Court, therefore, the applicants may be granted permission to withdrawn the O.A., with liberty to file a fresh one on the same cause of action, if any adverse order is passed against them.
4. In view of the facts and circumstances, as noticed hereinabove, the MA is allowed.
5. The O.A. is disposed of, as withdrawn, with aforesaid liberty. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 04.09.2019**

'mw'